

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SSPECIAL LEAVE PETITION (CIVIL) DIARY NO(S). 2797/2026

[Arising out of impugned final judgment and order dated 01-10-2025 in WP No. 12947/2018 passed by the High Court of Judicature at Bombay at Aurangabad]

DADASAHEB &amp; ORS.

PETITIONER(S)

VERSUS

THE STATE OF MAHARASHTRA &amp; ORS.

RESPONDENT(S)

(IA No. 23695/2026 - CONDONATION OF DELAY IN FILING  
IA No. 23696/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT IA No. 23697/2026 - EXEMPTION FROM FILING O.T.)

Date : 06-02-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) : Mr. Sudhanshu Choudhari, Sr. Adv.  
Mr. Kailas More, AOR  
Ms. Nirmala D. Borade, Adv.  
Ms. Vaishnavi Tiwari, Adv.  
Mr. Md. Irshad Ahmad, Adv.  
Mr. Arshad Javed, Adv.

For Respondent(s) :

UPON hearing the counsel the court made the following  
O R D E R

1. Heard learned counsel for the petitioners.
2. Delay condoned.
3. In the facts and circumstances of the case, we are not convinced that any case for interference under Article 136 of the Constitution of India is made out.
4. The Special Leave Petition is, accordingly, dismissed. Pending application(s), if any, shall stand disposed of.

(Nidhi Mathur)  
Court Master (NSH)

(Geeta Ahuja)  
Assistant Registrar-cum-PS